

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 8th February, 2018**

SRO 111 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous notifications issued in this behalf the Government hereby appoint Dr. Aiyaz Ahmad KAS, Sub-Divisional Magistrate, Karnah to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub-Division Karnah of District Kupwara.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

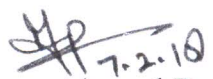
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/23/2017

Dated: - 8 -02- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Kupwara.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. OSD to Minister for Revenue for information of the Honble Minister
9. Special Assistant to Minister (MOS) Revenue for information of the Hon'ble Minister
10. Sub Divisional Magistrate, Karnah.
11. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
12. I/C Website for hoisting the said notification (SRO) on official website.
- 13 . Notification / Stock file.


(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department 